GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 99 TO BE ANSWERED ON 18.11.2019

MINIMUM WAGES OF UNSKILLED LABOUR

†99. SHRI RAJESH VERMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the minimum wages of unskilled labourers in Uttar Pradesh;
- (b)whether the Government proposes to make minimum wages mandatory and if so, the details thereof;
- (c)the details of the scheme of the Government for upliftment of the unskilled workers; and
- (d)the details of all such schemes that are being run in participation with the Government?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

- (a) Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employment under their respective jurisdictions. The minimum wages of unskilled labourers in Uttar Pradesh is Rs. 318.42/day.
- (b): The minimum wages as notified by the appropriate Government are statutory.
- (c) & (d): Pradhan Mantri Kaushal Vikas Yojana (PMKVY) was launched as a pilot in 2015, as a reward based scheme providing entire cost of training as reward to successful candidates. During its pilot phase, PMKVY trained over 19 Lakh Candidates in 375 job roles. The scheme was designed as a skill certification and reward scheme with an aim to enable and mobilize a large number of Indian youth.
